CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BENGALURU

ORIGINAL APPLICATION NO.170/001323/2019

DATED THIS THE 31ST DAY OF JANUARY, 2020

HON'BLE DR.K.B.SURSH ...MEMBER(J)
HON'BLE SHRI C.V. SANKAR ...MEMBER(A)

Padmanabhan. P,
Aged about 42 years,
S/o Parasuraman G,
Working as Staff No.ISO4632
Transport Division
U.R. Rao Satellite Centre
Old Airport Road,
Vimanapura Post,
Bengaluru-560017.

..Applicant.

(By Advocate Sruti Chaganti & Associates)

Vs.

- The Chairman ISRO, Secretary DOS, Department of Space and ISRO HQ, Antariksha Bhavan, New BEL Road, Bangalore – 560 231.
- Deputy Secretary(L),
 Department of Space and ISRO HQ,
 Antariksha Bhavan,
 New BEL Road,
 Bangalore 560 231.
- 3. Mr.Pattabi Raman. N,
 Sr. Head P&GA,
 P&GA DLS,
 U.R. Rao Satellite Centre
 Old Airport Road,
 Vimanapura Post,
 Bengaluru-560017.

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- 4. Mr.Raghuram K.N,
 Head P&S/ Member, Inquiry Committee,
 U.R. Rao Satellite Centre
 Old Airport Road,
 Vimanapura Post,
 Bengaluru-560017.
- The Controller/ Disciplinary Authority
 U.R. Rao Satellite Centre
 Old Airport Road,
 Vimanapura Post,
 Bengaluru-560017.
- 6. The Director
 U.R. Rao Satellite Centre
 Old Airport Road,
 Vimanapura Post,
 Bengaluru-560017.

...Respondents

(By Shri V.N. Holla, Standing Counsel for the Respondents)

ORDER (ORAL)

HON'BLE DR.K.B.SURESH ...MEMBER(J)

Heard. The matter is in a very small compass. When an allegation of infraction is made against anybody, before calling upon him to reply to it, the said complaint must be provided to him. Therefore, a mandate is issued to the respondents to provide all the documents to the applicant, which he had requested for, if such documents are relied upon by the Committee for enquiry. Having said that, when a person makes a complaint, it is his duty to prove atleast prima facie such complaint could have originated and germinated in the natural course of event. He cannot evade this responsibility by saying that it is the duty of the respondents to find out the truth and pass appropriate orders. Therefore, the

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appointment Committee is correct. OA in this regard lacks merit. Dismissed. No costs.

2. But let the Committee conclude the enquiry within one month. The concerned officer to pass appropriate orders within one month after that.

(C.V. SANKAR) MEMBER(A) (DR.K.B.SURESH) MEMBER(J)

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Annexures referred to by the Applicant in OA No.170/001323/2019

Annexure A1: Copy of Officer Order dated 24.11.2008.

Annexure A2: Copy of applicant's Identity Card. Annexure A3: Copy of Memo dated 30.5.2016.

Annexure A3: Copy of Memorandum dated 24.8.2017.

Annexure A5: Copy of Police Notice dated 13.11.2017

Annexure A6: Copy of letter dated 17.11.2017.

Annexure A7: Copy of Memorandum dated 23.11.2017.

Annexure A8: Copy of Order dated 09.3.2018. Annexure A9: Copy of Order dated 09.3.2018.

Annexure A10: Copy of letter dated 02.4.2018.

Annexure A11: Copy of Memorandum dated 18.5.2018. Annexure A12: Copy of Revised Brief dated 22.01.2019.

Annexure A13: Copy of Common Inquiry Report dated 04.02.2019.

Annexure A14: Copy of Memorandum dated 04.06.2019.

Annexure A15: Copy of Order dated 15.7.2019.

Annexure A16: Copy of letter dated 10.6.2019.

Annexure A17: Copy of Note dated 20.8.2019.

Annexure A18: Copy of impugned order dated 20.8.2019.

Annexure A19: Copy of letter dated 22.8.2019.

Annexure A20: Copy of Note dated 17.9.2019.

Annexure A21: Copy of letter dated 27.9.2019.

Annexure A22: Copy of letter dated 30.9.2019.

Annexure A23: Copy of Memorandum dated 01.10.2019.

Annexure A24: Copy of letter dated 11.10.2019.

Annexure A25: Copy of representation dated 14.10.2019.

Annexure A26: Copy of Note dated 28.10.2019.

Annexure A27: Copy of letter dated 31.10.2019.

Annexure A28: Copy of letter dated 15.11.2019.

Annexure A29: Copy of letter dated 03.12.2019.

Annexure A30: Copy of letter dated 04.12.2019.
